

Cont Case (C)No. 8 of 2014
IN WP(C) No. 221 of 2012

31.07.2014

HON'BLE THE CHIEF JUSTICE

Shri HG Baruah, Advocate, present for the petitioner.

Ms P Das, Advocate, present for the respondents.

Response on behalf of respondents No. 1 and 2 has been filed in the form of affidavit by Major BR Das Gupta.

Learned counsel for the petitioner submitted that the copy of response affidavit has not been served on him.

Learned counsel for the respondents is directed to supply copy of the response affidavit to the petitioner.

Learned counsel for the petitioner prays for and is allowed four weeks' time to file rejoinder affidavit to the response affidavit filed on behalf of respondents No. 1 and 2.

List after four weeks.

CHIEF JUSTICE

dev
31.07.14

COP No. 11 of 2014
IN WP(C) No. 83 of 2012

31.07.2014

HON'BLE THE CHIEF JUSTICE

Shri R Majaw, Advocate, present for the petitioner.

Shri ND Chullai, Senior Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file response.

List after three weeks.

CHIEF JUSTICE

dev
31.07.14

CR(P)No. 18 of 2014

31.07.2014

HON'BLE THE CHIEF JUSTICE

Shri K Baruah, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for respondent
No. 2.

By means of this transfer petition, the petitioner has sought transfer of Title Suit No. 20(T) of 1987 from the Court of District Judge, Shillong to the Court of Assistant to Deputy Commissioner, West Khasi Hills District, Nongstoin.

Issue notice to respondent No. 1/plaintiff, who may file his counter affidavit within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

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31.07.14

MC No. 5 of 2014
IN Cont Case No. 23 of 2013

31.07.2014

HON'BLE THE CHIEF JUSTICE

Shri PT Sangma, Advocate, present for the applicant.

Shri ND Chullai, Senior Advocate, present for the respondent.

Learned counsel for respondents prays for and is allowed four weeks' time to file counter affidavit to the affidavit filed with delay condonation application.

List after four weeks.

CHIEF JUSTICE

dev
31.07.14

MC No. 6 of 2014
IN Cont Case No. 23 of 2013

31.07.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with delay condonation
application M.C. No. 5 of 2014.

CHIEF JUSTICE

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31.07.14